

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 52(ND)16**  
**CA. NO.**

**CORAM:**


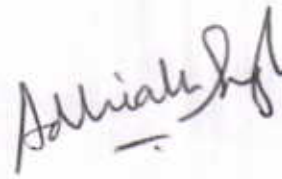
**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2016**

**NAME OF THE COMPANY:** M/s. Mr. Pankaj Arora & Ors. V/s. M/s. International Institute  
of Finance Markets Ltd. & ors.

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sh. Vikender Ganda, Sr. Adv.		Petitioner	
2.	Vipul Ganda, Adv.			
3.	Tarun Mehta, Adv.			
4.	Shelly Khanna, Adv.			
1.	Sr Adv Geeta Luthra.		Respondent	
2.	Jatin Sehgal.			
3.	Adhinarath Singh.			
4.	Derna Soni			

P.T.O →

## ORDER


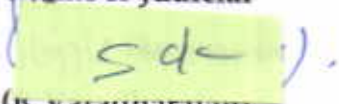
The respondent's application for dismissal of the petition on grounds of maintainability was listed today for arguments. None was present on their behalf, despite the matter being adjourned for today at their request. In view of the same, this Bench proceeded to hear the arguments addressed by the Id. counsels for the petitioner. However, it was only subsequently noticed that a time of 2.00p.m. had been fixed in this case as noted in the previous order. This fact was not brought to our notice earlier when we heard the arguments addressed on behalf of the petitioner.

2. Mrs. Geeta Luthra, Id. Senior counsel for the respondent appeared at 3 p.m., and was apprised of the fact that the petitioner's opposition to their application had been heard in the morning. Mr. Virender Ganda, Id. senior counsel for the petitioner was telephonically communicated that as the case was to be taken up at 2 p.m., we would be hearing the Respondent's arguments, and if possible to either be present or have a junior attend the proceedings. He affirmed that he had no objection in the matter being heard in their absence provided they too were given a fresh opportunity. We acknowledge his <sup>graciousness</sup> ~~magnanimity~~ in dealing with the oversight of the time fixed.

3. Mrs. Geeta Luthra has addressed part arguments.

4. To come up for further arguments on 06.09.2016 the date already fixed in the morning.

5. Bench Officer to communicate the same to the Id. Counsel for the petitioner.

  
(Ina Malhotra)  
Member Judicial  
  
(R. Varadnagarajan)  
Member Judicial